

FIR No : 274 /2011
PS: Moti Nagar
STATE VS. PANKAJ KUMAR

Hearing took place through CISCO WebEx

07.08.2020

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel
Ms. Sadhvi Gaur, Ms. Tanya Harnal and Mr Sahil Verma,
Ld. Counsel for accused along with accused.
Prosecutrix in person.

Vide separate judgment announced through CISCO
Webex accused stands acquitted of all the offences
charged with.

Due to ongoing pandemic, the physical presence of the
accused is not possible for the purpose of Section 437 A
Cr.P.C the bail bond of the accused which were
submitted by him earlier are treated as the one U/s 437 A
Cr.PC. The same shall remain in force till 6 months from
the date of actual opening of the Courts.

File be consigned to record room after due compliance.

(ANKUR JAIN) 07/08/2020
ASJ(Special Fast Track Court)-01
West, THC, Delhi/07.08.2020